

**IN THE INCOME TAX APPELLATE TRIBUNAL DELHI  
(DELHI BENCH 'B' : NEW DELHI)  
BEFORE SH. ANIL CHATURVEDI, ACCOUNTANT MEMBER  
AND  
SH. ANUBHAV SHARMA, JUDICIAL MEMBER**

ITA No.989/Del/2022  
(Assessment Year : 2017-18)

|   |     |                     |
|---|-----|---------------------|
| Fresenius Medical Care India Pvt. Ltd.<br>S-21, Star District Centre,<br>Mayur Palace,<br>Mayur Vihar, Phase-1<br>New Delhi- 119091<br>PAN No. AAACF9636N | Vs. | Pr. CIT<br>Delhi-1  |
| <b>(APPELLANT)</b>  |     | <b>(RESPONDENT)</b> |

|             |                                |
|-------------|--------------------------------|
| Assessee by | Sh. Kartik, Adv.               |
| Revenue by  | Shri T. James Singson, CIT, DR |

|                        |            |
|------------------------|------------|
| Date of hearing:       | 17.05.2023 |
| Date of Pronouncement: | 17.05.2023 |

**ORDER**

**PER ANUBHAV SHARMA, JM:**

The Assessee has come in appeal against the appellate order dated 14.03.2022 of Pr. Commissioner of Income Tax (Appeals)- Delhi-1, in appeal no. ITBA/REV/F/REV5/2021-22/1040712760(1) for Assessment Year 2017-18 whereby the appeal of the assessee against assessment order u/s 143(1) of the Income Tax Act, 1961 dated 18.12.2019 passed by Asstt. Commissioner of Income Tax, Circle-9(2), Delhi (hereinafter referred as the Ld. AO).

2. During the course of hearing, the Ld. Counsel for the assessee submitted that he has the instruction to withdraw this appeal since it has become infructuous and filed an application to that effect. The Ld. DR has no objection if the appeal is dismissed as withdrawn.

3. In view of the above, the appeal of the assessee is dismissed as withdrawn.

**Order pronounced in the open court on 17<sup>th</sup> May, 2023.**

**Sd/-  
(ANIL CHATURVEDI)  
ACCOUNTANT MEMBER**

**Sd/-  
(ANUBHAV SHARMA)  
JUDICIAL MEMBER**

Dated :17/05/2023

\*Binita\*

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1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar,  
ITAT, Delhi